

to the other House also. So, may I request the hon. Members not to insist to raise these issues today, may be tomorrow we will find time for them.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): I want to raise an issue about the Punjab.

MR. SPEAKER: Let us take it up tomorrow. You all have cooperated so splendidly in this matter and I hope that you will certainly cooperate to go to the other items.

13.02 hrs

PAPERS LAID ON THE TABLE

National Airport Authority Amendment Rules, 1990

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): On behalf of Shri Madhav Rao Scindia I beg to lay on the Table a copy of the National Airports Authority (Conditions of Service of the Chairman and Other Members) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 1890 in Gazette of India dated the 21st July, 1990 under section 40 of the National Airports Authority Act, 1985. [Placed in Library See No. LT-601/91]

Oil and Natural Gas Commission Amendment Regulations, 1990 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): On behalf of

Shri B. Shankaranand I beg to lay on the table a copy of the Oil and Natural Gas Commission (Payand Allowances) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. Sec. RR/3.3./88 in Gazette of India dated the 2nd March, 1991 under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library see No. L T - 602/91]

Notifications Under Essential Commodities Act 1953

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): On behalf of Shri S. Krishan Kumar. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1991 published in Notification No. S.O. 468 (E) in Gazette of India dated the 25th July, 1991.
 - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1991 published in Notification No. S.O. 496 (E) in Gazette of India dated the 25th July, 1991.
 - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1991 published in Notification No. S.O. 470 (E) in Gazette of India

dated the 25th July, 1991.

(iv) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1991 published in Notification No. S.O. 471 (E) in Gazette of India dated the 25th July, 1991.

(v) The Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1991 published in Notification No. S.O. 472 (E) in Gazette of India dated the 25th July, 1991. [Placed in Library See No. LT—603/91]

(2) A copy of the Agreement (Hindi and English versions) dated the 24th July, 1991 entered into between the President of India and the Oil and Natural Gas Commission to amend the principal agreement dated the 17th December, 1966 under section 42 of the Income-tax Act, 1961. [Placed in Library See No. LT—604/91]

PETITION *RE* HOLDING EARLY ELECTIONS TO THE MUNICIPAL CORPORATION OF DELHI AND DELHI METROPOLITAN COUNCIL

13. 04 hrs.

[English]

SHRI MADAN LAL KHURANA (South Delhi): I beg to present a petition signed by

Shri Om Prakash Kohli, President, Delhi Pradesh Bhartiya Janata Party and others regarding need for holding early elections to the Municipal Corporation of Delhi and the Delhi Metropolitan Council. [Placed in Library See No. L T—605/91]

13.05 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

(I) **Need to remove the grievances of Bank Deposit Collectors in the Country**

SHRIK. MURALEEDHARAN (Calicut): The Bank Deposit Collectors numbering about 50,000 and working in various banks all over the country, are doing a socially very necessary job of mopping up small deposits going door to door and bringing them to the vaults of the banks. These deposit collectors do not have any job security nor any regularised service conditions. They are paid commission on the deposits collected, at rates varying from bank to bank.

An industrial dispute raised by the deposit Collectors regarding their service conditions was adjudicated upon by the Industrial Tribunal at Hyderabad which submitted, its award to the Union Government in December 1988 which was published in the Gazette in June 1989.

The Tribunal, after finding them to be 'Workmen' under the Industrial dispute Act, specifically mentioned that they be taken as part-time employees of the banks. In lieu of clerical wages and service conditions, the Tribunal awarded that they be absorbed into the regular cadres of clerks and sub-staff